

(2023) 11 TP CK 0005

Tripura High Court- Agartala

Case No: Writ Petition (C) No. 630 Of 2023

Bhupendra Malakar

APPELLANT

Vs

State Of Tripura And Ors

RESPONDENT

Date of Decision: Nov. 17, 2023

Acts Referred:

- Constitution Of India, 1949 - Article 226

Hon'ble Judges: T. Amarnath Goud, J

Bench: Single Bench

Advocate: P.K. Pal, Kohinoor N. Bhattacharjee

Final Decision: Disposed Of

Judgement